

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 99/TT/2014

Date: 9.4.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of CERC (Conduct of Buisness) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations '2014 for determination of transmission tariff from DOCO to 31.3.2019 for 400/220 kV, 315 MVA ICT-II along with associated bays at Hamirpur S/S in Northern Region.

Sir,

With reference to your petition mentioned above, it is requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.5.2015:-

- a) Investment approval under which 4 line bays at 220 kV level are covered;
- b) SLD of Hamirpur Sub-station sharing all the assets and their utilization. Submit quantum of powerflow in ICTs/lines;
- c) Details of assets covered under System Strengthening Scheme in Northern Region and its investment approval and petition under which tariff of the assets are claimed; and
- d) Why did not petitioner invoke Regulation 3(12)(c) of 2009 Tariff Regulations or Regulation 4(3) of 2014 Tariff Regulations for assets which can not be put to use?

Yours faithfully,

-sd-  
V. Sreenivas  
Deputy Chief (Legal)